

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. NO. 825/2001

New Delhi this the 9th day of April, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

Ajay Kumar Malhotra,
Mechanic, AC,
Safdarjung Hospital
(Electrical Division),
CPWD, New Delhi-29.

... Applicant

(By Shri V.N.Jha, Advocate)

-versus-

1. Union of India through
Secretary, Ministry of Urban
Development, Nirman Bhawan,
New Delhi-1.
2. Chief Engineer (Electrical-I),
Central Public Works Department,
Vidhan Bhawan, 1st Place,
New Delhi-1.
3. Superintending Engineer (Elect.),
D.C.E.C-IV, Central Power Works
Department, I.P.Bhawan,
New Delhi-1.
4. Shri V.K.Jain,
R/O 11/L.F, Tansen Marg,
New Delhi-1.

... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

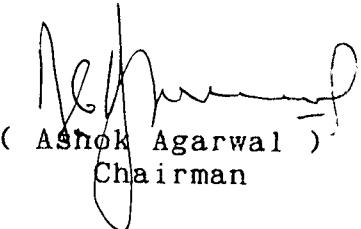
Though applicant had, at the initial stage of issue of show cause notice, denied the charges, at later stages he has specifically admitted the ~~charges~~^{same} and has regretted his action. In the circumstances, we do not find that a valid exception can be had to the imposition of the minor penalty against the applicant.



Present OA, in the circumstances, we find, is devoid of merit and the same is accordingly summarily rejected.



(S.A.T. Rizvi)
Member(A)



(Ashok Agarwal)
Chairman

/as/